

In the royalty of those who have contributed for the product and processes developed by them in various projects as a greater thrust to industrial research in the post-GATT era;

(b) if so, the details thereof; and

(c) whether the proposal has been approved by the Government?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). The Resolution of the Government of India dated 26th September, 1942 constituting CSIR, *inter-alia* provide for payment of a share of royalties arising out of commercialisation of results of R & D to those who have contributed towards the development. CSIR had been sharing 40% of the royalties earned with its staff till 1977 when this practice was discontinued. It has been revived from April, 1994 as one of the measures to provide greater thrust to industrial research. The scheme has been approved by CSIR Society.

Filling up of Vacant Posts

*408. PROF. UMAREDDY VENKATESWARLU : Will the PRIME MINISTER be pleased to state :

(a) whether several senior positions are vacant at the PGI of Medical Sciences, Chandigarh for a long time;

(b) if so, the details thereof; and

(c) the steps taken by the Government to fill up these vacancies immediately?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c). At present, PGIMER, Chandigarh has a sanctioned strength of 312 faculty posts. 243 faculty members are in position. The Institute has reported that action has been completed for filling up of 10 posts. Out of the remaining 59 posts, the Institute has advertised 16 posts.

Tyre Corporation of India

*409. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) the outcome of the Group of Ministers meet on the ailing public sector Tyre Corporation of India, Calcutta held during the last month;

(b) the final decision taken on Rs. 167 crore revival package for TCI involving substantial waiver of dues, approved by the Board of Industrial and Financial Reconstruction (BIFR);

(c) whether the Government have implemented decision of the BIFR; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b): BIFR has been informed that the draft revival scheme circulated by BIFR contained certain conditions such as Government reimbursing all future cash losses etc which go against the concept of viability. Accordingly Government requested the BIFR to review the scheme clearly affirming that Government would support any revival scheme without such conditions.

(c) and (d). BIFR has only circulated a draft revival scheme for obtaining consent of all concerned parties, including Government. Final decision is yet to be taken by BIFR.

Control of Polio

*410. SHRI TARA SINGH :

SHRI V. SREENIVASA PRASAD :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the incidence of polio is highest on the Indian sub-continent;

(b) if so, the steps taken by the Government to check the spread of polio; and

(c) reasons why the schemes and programmes formulated by the Government have failed to check the spread of polio?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) The Universal Immunization Programme was started in 1985-86 for increasing the immunization coverage levels. In addition to sustaining high levels of coverage, supplementary activities have been started for the eradication of poliomyelitis.

(c) The number of reported cases of poliomyelitis have declined from 32184 in 1981 to 6174 in 1994.

[Translation]

Increase in Prices of Papers

*411. SHRI DATTA MEGHE :

SHRI VIJAY NAVAL PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether there has been an increase in the prices of paper during the last four months;

(b) if so, the extent thereof and the reasons therefor;